

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH



No. OA 351/1450/2017

Date of order : 6.11.2017

Present: Hon'ble Ms. Manjula Das, Judicial Member  
Hon'ble Ms. Jaya Das Gupta, Administrative Member

KAMALA DUTTA  
W/o Late M.L.Dutta,  
Time Craft Instructor,  
R/o Goal Ghar, Port Blair,  
Presently posted at Kishori Nagar,  
Diglipur, under the  
Directorate of Education,  
A&N Administration,  
Pin - 744101.

...APPLICANT

VERSUS

1. The Union of India,  
Service through the Secretary,  
Ministry of Human Resources Development,  
302-C, Shastri Bhawan,  
New Delhi - 110001.
2. The Secretary (Education)  
A&N Administration,  
Port Blair,  
Pin - 744101.
3. The Director of Education,  
A&N Administration,  
Port Blair,  
Pin - 744101.

...RESPONDENTS

For the applicant : Mr.P.C.Das, counsel  
Ms.T.Maity, counsel

For the respondents : Mr.S.K.Ghosh, counsel

O R D E R (ORAL)

Ms.Manjula Das, Judicial Member

Heard Mr.P.C.Das, Id. Counsel along with Ms.T.Maity, Id. Counsel appearing for the applicant and Mr.S.K.Ghosh, Id. Counsel appearing for the respondents.

2. This OA has been filed by the applicant under Section 19 of the A.T. Act, 1985 being aggrieved by non-consideration of the representation dated



3.7.2017 preferred by him before the respondent authorities, even after a lapse of 3 months.

3. Since it is the categorical stand of the applicant that the respondents have not passed any order in the representation dated 3.7.2017 despite passage of time, we deem it proper to direct the respondents to decide the same within a time frame, to which, Id. Counsel for the respondents raised no objection.

4. Accordingly we direct the respondent No.2 to consider and dispose of the representation dated 3.7.2017 by passing a reasoned and speaking order within a period of 3 months from the date of receipt of this order. The decisions to be passed therein shall be communicated to the applicants forthwith.

5. With the above directions the OA is disposed of at the admission stage itself. No costs. *We have not gone into merits of case.*

(JAYA DAS GUPTA)  
ADMINISTRATIVE MEMBER

(MANJULA DAS)  
JUDICIAL MEMBER

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